

tees were provided alternative accommodation which include 5808 residential and 231 commercial sites/camps.

MCD has removed and demolished 698 and 576 jhuggis respectively during the year.

NDMC removed 900 jhuggis etc. from Government and municipal lands and demolished 60 unauthorised structures during the current year.

572 numbers of jhuggis etc. were removed/demolished by the Department of Railways.

* Information from Delhi Cantonment Board and the Ministry of Defence has not been received.

(c) The number of prosecutions launched by various organisations is as follows: —

Name of the Organisations	No. of production launched
DDA	79 (during the last three months)
MCD	155 (complaints lodged with the police upto June, 1986 under the amended provisions of DMC Act.)
NDMC	27 (Prosecution launched under the amended section 195-A of Punjab Municipal Act.)

Statement

The following remedial steps have been taken: —

(i) A directive was issued to all concerned that encroachment on public property should be checked in the very beginning and not allowed to become permanent when it becomes difficult to remove them.

(ii) The Delhi Development Act, 1957, the Delhi Municipal Corporation Act, 1957, the Punjab Municipal Act, 1909 (as applicable to New Delhi Municipal Committee area) and the Public Premises (Eviction of Unauthorised Occupation) Act, 1971 were amended in May, 1984 to declare unauthorised construction and encroachment cognizable offences and also provide for Appellate Tribunal to hear appeals against the orders of demolition in Delhi to the exclusion of the jurisdiction of the Civil Courts. The provisions relating to the declaration of these as 'cognizable offences' had been enforced last year. The provisions relating

to setting up Appellate Tribunals have also since been enforced (with effect from 10-2-86 in respect of Delhi Municipal Corporation Act and Punjab Municipal Act and 24-2-86 in respect of Delhi Development Act).

(iii) A meeting was taken by the Home Minister on 18-6-85 in which guidelines were laid down for prevention and checking of unauthorised construction and it was decided to fix responsibility for this purpose at fairly high level in the concerned organisations.

Erosion by Brahmaputra River

569. SHRIMATI BIJOYA CHAKRAVARTY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether erosion of soil has taken place in Upper Assam by the Brahmaputra;

(b) if so, the details thereof; and

(c) the remedial steps taken or proposed to be taken by the Central Government to save Jorhat and

Bokakhat, two important tea growing towns of Upper Assam and the Kaziranga National Park from continuous and unabated erosion by the river Brahmaputra?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): (a) and (b) It is reported that bank erosion is active in some reaches in Lakhimpur district and near Tejpur town in Sonetpur district on the North Bank of the Brahmaputra and on the upstream of Dibrugarh town and Moriahola and Kaziranga in Jorhat district on the south bank.

(c) Tb.* Central Government has been providing loan assistance to the Government of Assam for the implementation of approved flood control schemes prepared by the State Government in the Brahmaputra Valley since 1974-75. The State Government has prepared anti-erosion schemes to protect the tea gardens along with other interests in Bokakhat (Kaziranga National Park) in District Jorhat and in Nagaghooli-Maijon areas upstream of Dibrugarh from the erosion. These schemes are under examination in the Central Water Commission for their techno-economic Sity.

Constitution of a Committee of Power Driven Agricultural Machinery

570. SHRI R. SAMBASIVA RAO: Will the Minister of AGRICULTURE be pleased to ^{tate:} s

(a) whether it is a fact that a committee on power-driven agricultural machinery has recently been constituted; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICUL-

TURE AND CORPORATION (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) The desired information is given in the enclosed Statement giving details of Office Order with which the Committee was constituted.

Statement

No. 4-23/84-MY (I&P)
Government of India
Ministry of Agriculture

Krishi Bhavan
New Delhi, dated 30-5-86.

DEPARTMENT OF AGRICULTURE & COOPERATION (AGRL. IMPLEMENT & MACHINERY DIVISION)

Central Agricultural Machinery and Implements Development Council

ORDER

In pursuance to the recommendations made by the Central Agricultural Machinery and Implements Development Council and with the approval of Secretary (A&C), it has been decided to constitute a Committee on Power Driven Agricultural Machinery comprising the following members: —

1. Joint Secretary, Incharge of Agricultural Implements & Machinery Division—*Chairman*
2. Joint Secretary, Deptt. of Industrial Development, New Delhi—*Member*
3. Joint Secretary, (Forestry), Deptt. of Environment Forest & Wildlife, Krishi Bhavan, New Delhi.—*Member*
4. Director General, Dte. General Technical Development, Udyog Bhavan, New Delhi—*Member*.
5. Director Central, Farm Machinery Training & Testing Institute, Budni (M.P.) 466 445—*Member*